

**PROCLAMATION AND PRESIDENT'S ORDER  
IN RELATION TO GUJARAT STATE AND  
GOVERNOR'S REPORT TO THE PRESIDENT**

**THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
AND IN THE DEPARTMENT OF  
PERSONNEL (SHRI RAM NIWAS  
MIRDHA):** I beg to lay on the  
Table.

(1) A copy of the Proclamation (Hindi and English versions) dated the 9th February, 1974 issued by the President under article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G.S.R. 34(E) in Gazette of India dated the 9th February, 1974, under article 356(3) of the Constitution. [*Placed in Library. See No. LT-6146/74*]

(2) A copy of the Order (Hindi and English versions) dated the 9th February, 1974, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 35(E) in Gazette of India dated the 9th February, 1974. [*Placed in Library.. See No. LT-6147/74*]

(3) A copy of the Report dated the 9th February, 1974 of the Governor of Gujarat to the President (Hindi and English versions). [*Placed in Library. See No. LT-6148/74.*]

**COMPANY'S LIQUIDATION ACCOUNT  
(AMENDMENT) RULES**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF LAW, JUSTICE AND  
COMPANY AFFAIRS (SHRI BEDA-  
BRATA BARUA):** I beg to lay on the  
Table a copy of the Company's Liquidation Account (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 523 (E) in Gazette of India dated the 15th December, 1973, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library See No. LT-6149/474*]

**SHRI K. S. CHAVDA (Patan):** Sir, on a point of order. It is with

regard to item No. 6. The corrupt Gujarat Ministry—

**MR. SPEAKER:** You cannot make a speech while it is being laid on the Table of the House.

**SHRI K. S. CHAVDA:** I am formulating my point of order, and how can you give your judgment before I complete it?

**MR. SPEAKER:** There is no point of order at the time of laying it.

**SHRI K. S. CHAVDA:** Sir, please hear me. My point of order is this. The proclamation issued by the President—

**MR. SPEAKER:** it is coming up before the House. May I tell you that while it is being laid no such points of order or any such objection can be raised, except that it is delayed if there was any delay in laying it. When the proclamation is taken up by the House, you may point it out at that time

13.05 hrs.

**STATEMENT RE: JUNIOR DOCTORS' STRIKE IN DELHI**

**MR. SPEAKER:** Dr. Karan Singh to make a statement.

**SHRI S. A. SHAMIM (Srinagar):** You are allowing Dr. Karan Singh to make a statement. For the last two months he has been using the media of television and radio and other things. Now you are providing him a forum here. The point of view of junior doctors is not before us and we will not also be able to ask questions.

**MR. SPEAKER:** Radio, newspaper and any other media cannot substitute this House.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** We had given notice